

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1061/99

with MA No. 939/99

New Delhi: this the 13 day of May, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Kartey Ram,
S/o Shri Sukhpal Singh,

R/o Gram Dhanota,
P.O. Kharkhoda,

Distt. Meerut, U.P. presently
at New Delhi. Applicant.

(By Advocate: Shri Surat Singh)

Versus

1. Secretary,

Northern Railway,
Baroda House,
New Delhi.

2. Chief Security Officer,

Northern Railway,
Baroda House,
New Delhi

..... Respondents.

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' order dated 22.12.84 (Annexure-A3) and seeks reinstatement.

2. The OA is grossly time barred and squarely hit by delay and laches under section 21 A.T. Act. The grounds taken in MA No. 939/99 for condonation of delay are also not satisfactory.

3. The OA is dismissed in limine.

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

S.R. Adige

(S.R. ADIGE)
VICE CHAIRMAN (A).

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